

(59)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.5/94

Date of Order: 10.2.94

BETWEEN :

G.N.M.Raju

.. Applicant.

A N D

1. Senior Stores Officer-III,
O/o the Controller of Stores,
South Central Railway,
Rail Nilayam, Secunderabad.

2. Personnel Assistant to
Controller of Stores,
South Central Railway,
Rail Nilayam, Secunderabad.

3. Chief Material Manager,
South Central Railway,
Rail Nilayam, Secunderabad.

4. Additional General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.G.V.Subba Rao

Counsel for the Respondents

.. Mr.N.R.Devraj

COMMITTEE:

HON'BLE Mr.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE Mr.R.RANGARAJAN : MEMBER (ADMN.)

SAC
J.

To

1. The Senior Stores Officer-III
O/o the Controller of Stores, S.C.Rly,
Railnilayam, Secunderabad.
2. The Personnel Assistant to Controller of Stores,
S.C.Railway, Railnilayam, Secunderabad.
3. The Chief Material Manager, S.C.Rly,
Railnilayam, Secunderabad.
4. The Additional General Manager, S.C.Rly,
Railnilayam, Secunderabad.
5. One copy to Mr.G.v.Subba Rao, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

2/2 *at 1st place* *15 copy*

(60)

MA 89/94
in
OA 5/94

(AS PER JUSTICE SHRI V. NEELADRI RAO, VICE-CHAIRMAN)

Order dated 10.2.94

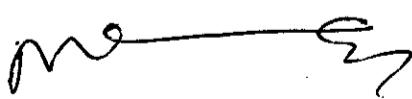
Heard Shri G.V. Subba Rao, learned counsel for the applicant and Shri N.R. Devaraj, Sr. Standing counsel for the respondents.

2. This MA was filed praying for suspension of the operation of order dated 19.5.93 passed by the appellate authority ^{by alleging that} as otherwise he will be put to irreparable loss in that he will not be considered for selection to the post of Office Superintendent Gr. II resulting in not being empanelled for the selection even though he has put in 30 years of service.

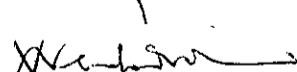
3. Shri N.R. Devaraj, Sr. Standing counsel produced the order No. P.608 (Stores) CC/91 dated 16.8.93 whereby the applicant herein (Sl. No. 11 in Annexure A of the proceedings) was alerted for the written test for consideration for promotion to the post of Office Superintendent Gr. II.

4. In view of the above, no prejudice will be caused to the applicant even when the order dated 19.5.93 is not suspended.

5. Accordingly, the MA is dismissed. No costs.



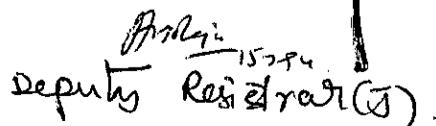
(R. RANGARAJAN)
Member (Admn.)



(V. NEELADRI RAO)
Vice-Chairman

(Open court dictation)

NS


15-2-94
Deputy Registrar (J)

TYPED BY COMPARED BY

CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE R. P. SINGH V. NEELADRI RAO
VICE-CHAIRMAN

210

THE HON'BLE MR. AS. GORTHI : MEMBER (A)

512

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

2-3D

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 10-2-1994.

ORDER/JUDGMENT:

M.A./R.A./C.A. NO. 89 94

in

O.A.No. 5194

T.A. No.

(W.P. No.)

Admitted and Interim Directions issued.

Allowed.

Disposed of with directions.

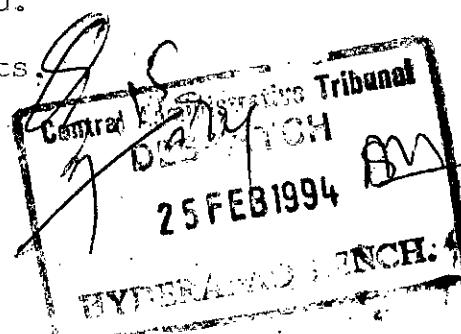
MA
Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs



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